

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3002**  
TO BE ANSWERED ON 5.12.2016

**EXTENSION OF SCHEDULED AREAS**

3002. SHRI SUMEDHANAND SARSWATI:

Will the Minister of TRIBAL AFFAIRS be pleased to State:

- (a) whether any proposal for extension of Scheduled Areas under Fifth Schedule of the Constitution is pending with the Government;
- (b) if so, the details thereof, State/UT-wise;
- (c) the number of such proposals cleared by the Government during the current year, State/UT-wise; and
- (d) the time by which all the proposals are likely to be approved?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH BHABHOR)

- (a) & (b): Ministry of Tribal Affairs has received proposals for extension / declaration of Scheduled Areas under Fifth Schedule of the Constitution from Rajasthan and Kerala. These proposals are being processed.
- (c) : No such proposal has been cleared by the Government during the current year.
- (d) : Any proposal received from a State is examined according to requisite criteria. Time limit cannot be specified for approval of proposal for extension / declaration of Scheduled Areas.

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